

Both sides are represented through Counsel. Time till 30.7.91 granted to file reply, as a last chance, as prayed for.

26.6.91

30.7.91
C.N.F.

DP

Applicant is represented through Counsel. None appears for the respondents. Counter has not been filed. Hence the case is posted for further direction on 2.9.91.

30.7.91

NVK & AVH

Mr M Girijavallabhan for the applicant.

Mr P Ramakrishnan-Proxy Counsel for the respondents.

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The Proxy Counsel on behalf of the learned counsel for the respondents submits that a week's time be given to indicate whether the selection has taken place and the applicant has also been considered.

Respondents have not filed reply though the application has been admitted on 1.3.91. In the interest of justice last opportunity is given for this purpose. Post the matter on 10.9.91 for making a statement regarding selection.

Let the matter be listed for final hearing on 10.10.91.

M
2.9.91

10.9.1991

SPM&ND

Mr. Girijvalabhan for applicant.
Mr. Mathew J-ACGSC

The learned counsel for the applicant does not wish to press the original application any further. Accordingly the application is dismissed as not pressed.

N.Dharmadan
(N.Dharmadan)
judicial Member

S.P.M.
(S.P.Mukerji)
Vice Chairman

10.9.91

C.O
A
mm.mot